

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

**UNSTARRED QUESTION NO. 3347
TO BE ANSWERED ON FRIDAY, THE 17TH DECEMBER, 2021**

Mediation Bill

3347.SHRIMATI SARMISTHA SETHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has released a draft of the Mediation Bill, 2021 to promote institutional mediation in the country;
- (b) if so, the details thereof;
- (c) whether the draft Bill intends to streamline the issues relating to domestic and international mediation so far as India is concerned; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a)& (b): Yes. The draft of the Mediation Bill, 2021 to strengthen and promote Mediation as Alternative Dispute Redressal (ADR) mechanism and promote institutional mediation in the country has been placed in the public domain (on the website www.legalaffairs.gov.in) seeking comments of the public and all stakeholders, as a part of the pre-legislative consultation process.

(c)& (d): Mediation as an Alternate Dispute Redressal (ADR) offers an informal, simple, non-adversarial approach to resolve several type of disputes including civil, commercial and family disputes etc. The proposed Bill seeks to promote mediation, online or otherwise as preferred process of dispute resolution, consolidate and amend the laws relating to domestic mediation and provide an enforcement mechanism for Mediated Settlement Agreement.
